¹[SECOND SCHEDULE [See section 41]

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|---|--|
| (1) | (2) | (3) | Extent of antenument (4) |
| 1967 | XXIII | Maharashtra Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1967. | In section 25, in sub-section (1), under the heading "1, Ex-officio Members" under the sub-heading "Category B" in clause (xii), for the words "State Board of Secondary Education", the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| 1969 | IX | Punjabrao Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1968. | In section 25, in sub-section (1), under the heading "1, Ex-officio Members" under the sub-heading "Category B" in clause (xii), for the words "State Board of Secondary Education", the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| 1972 | XVI | Marathwada Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1972. | In section 25, in sub-section (1), under the heading "1, Ex-officio Members" under the sub-heading "Category B" in clause (xii), for the words "State Board of Secondary Education", the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| 1972 | XVIII | Konkan Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1972. | In section 25, in sub-section (1), under the heading "1, Ex-officio Members" under the sub-heading "Category B" in clause (xii), for the words "State Board of Secondary Education", the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| ² 1974 | XXII | Bombay University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education". |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |

Second Schedule was substituted for the original by Mah. 6 of 1977, s. 22.

² See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—Contd.

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|--|---|
| (1) | (2) | (3) | (4) |
| | | | 3. After section 53, the following section shall be inserted, namely:— |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |
| ¹ 1974 | XXIII | Poona University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education". |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| | | | 3. After section 53, the following section shall be inserted, namely:— |

See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|--|--|
| (1) | (2) | (3) | (4) |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977). for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |
| ¹ 1974 | XXIV | Shivaji University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education". |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| | | | 3. After section 53, the following section shall be inserted, namely:— |

See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—Contd.

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|--|---|
| (1) | (2) | (3) | (4) |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |
| ¹ 1974 | XXV | Marathwada University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education";. |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| | | | 3. After section 53, the following section shall be inserted, namely:— |
| | | | |

¹ See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|--|---|
| (1) | (2) | (3) | (4) |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |
| ¹ 1974 | XXVI | Nagpur University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education". |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| | | | 3. After section 53, the following section shall be inserted, namely:— |

See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

| Year | Number | Short title | Extent of amendment |
|-------------------|--------|---|---|
| (1) | (2) | (3) | (4) |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |
| ¹ 1974 | XXVII | Shreemati Nathibai Damodar Thackersey Women's University Act, 1974. | 1. In section 20, in sub-section (1), under the heading "Ex-officio Members", in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:— |
| | | | "(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education". |
| | | | 2. In section 25, in sub-section (1), under the heading "Ex-officio Members", in clause (iv), for the words "State Board of Higher Secondary Education" the words "State Board of Secondary and Higher Secondary Education" shall be substituted. |
| | | | 3. After section 53, the following section shall be inserted, namely:— |

See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—Contd.

| Year | Number | Short title | Extent of amendment |
|------|--------|--|---|
| (1) | (2) | (3) | (4) |
| | | Enrolment of students after commencement of Mah. VI of 1977. | "53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,— |
| | | | (i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965); |
| | | | (ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed; |
| | | | (iii) any other examination prescribed as equivalent to the examinations stated above; or |
| | | | (<i>iv</i>) possess such other qualifications as are prescribed". |